BUSINESS ADVISORY COMMITTEE

(Thirteenth Lok Sabha)

SIXTEENTH REPORT

(Presented on 13.12.2000)

The Business Advisory Committee held a sitting on Tuesday, the 5th December, 2000.

- 2. The Committee recommend the allocation of time to the following items of business as shown against each:-
 - (1) Statutory Resolution seeking approval of notification to amend the Second Schedule to the Customs Tariff Act so as to increase export duty leviable on hides, skins and leathers, tanned and untanned all sorts, but not including manufactures of leathers falling under Heading No. 14 of the Second Schedule to the Customs Tariff Act, 1975 from "25%" to "60%".

1 hour

(2) The Insurance Laws (Transfer of Business and Emergency Provisions) Repeal Bill, 2000.

1 hour

(Consideration and passing)

(3) The Airports Authority of India(Amendment) Bill, 2000.

2 hours

(Consideration and passing)

(4) The Registration and other related Laws (Amendment) Bill, 2000.

1 hour

(Consideration and passing)

(5) The Multi-State Cooperative Societies Bill, 2000.

3 hours

(Consideration and passing)

(6) The Constitution(91st Amendment) Bill 2000.

3 hours

(Consideration and passing)

(To be taken up for consideration and passing on Tuesday, the 12th December, 2000)

(7) The Indian Universities(Repeal) Bill, 2000, as passed by Rajya Sabha.

1 hour

(Consideration and passing)

(8) The Indian Divorce(Amendment) Bill, 2000, after it has been passed by Rajya Sabha.

1 hour

(Consideration and passing)

(9) The Haj Committe Bill, 2000, after it has been passed by Rajya Sabha.

1 hour

(Consideration and passing)

NEW DELHI; December 5, 2000 Agrahayana 14, 1922 (Saka) G.M.C. BALAYOGI Chairman, BUSINESS ADVISORY COMMITTEE